

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1707

TO BE ANSWERED ON THE 08TH MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

FOREIGN FUNDING BY NGOS

1707. SHRI K.R.P. PRABAKARAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that many institutions in the country are receiving foreign donation without registration under Foreign Contribution Regulation Act; and

(b) if so, the details of such institutions and the action taken by the Government in this regard along with other measures taken to stop such cases in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)

(a) & (b): Acceptance and utilization of foreign contribution by associations/institutions or companies is regulated under the provisions of Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) and Rules made there-under. As per Section 11 of the FCRA, 2010, no person having a definite cultural, economic, educational, religious or social programme shall accept foreign contribution unless such person obtains a certificate of registration or prior permission from the Central Government. As and when information regarding receipt and utilization of foreign contribution by an association without obtaining registration/prior

permission is received, inspection of records and accounts of the institutions is carried out to ascertain violations of the provisions of FCRA, 2010. On the basis of inspection, appropriate action including imposition of penalty to compound the offence of receipt and utilization of foreign contribution without registration/prior permission and/ or referring cases for further investigation and prosecution to CBI/ concerned State Police is initiated. During the year 2015, inspections of accounts and records of 71 such associations have been carried out and action initiated against them including imposition of penalty of Rs.80,11,010/-
